

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 2372 of 2020

Laukesh Kumar @ Loukesh Kumar Pal **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Anurag Kashyap, Advocate
For the State : Ms. Nehala Sharmin, A.P.P.

05/24.06.2020 Heard Mr. Anurag Kashyap, learned counsel for the petitioner and Ms. Nehala Sharmin, learned A.P.P. for the State.

Learned counsel for the petitioner submits that fresh *Vakalatnama* or an affidavit could not be filed.

It appears that the matter was adjourned on 19.06.2020 to be listed today but the learned counsel for the petitioner has shown his inability to comply with the order dated 29.04.2020.

It has been stated by the learned counsel for the petitioner that once the situation normalizes he undertakes to file a fresh *Vakalatnama*.

In view of the undertaking given by the learned counsel for the petitioner this matter has been considered.

The petitioner is an accused in connection with Rehla P.S. Case No. 59/2019.

It has been alleged that the petitioner had established physical relationship with the informant on the pretext of marriage. When the talks of marriage was initiated Rs. 5,00,000/- was demanded as dowry by the parents of the petitioner. The marriage of the informant was being fixed at a different place but the petitioner by sending her indecent photographs had got the marriage negotiations cancelled.

It appears from the allegations that the informant was a consenting party to the sexual overtures made by the petitioner. The petitioner appears to be in custody since 18.12.2019.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Chief Judicial Magistrate, Palamau at Daltonganj in connection with Rehla P.S. Case No. 59/2019.

(R. Mukhopadhyay, J.)

Alok/-